

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 42
IA/88(AHM)2021
IA/225(AHM)2021
in
CP(IB) 51 of 2017

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Radheshyam Fibres Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 13.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant :
For the IRP/RP :
For the Respondent :

ORDER

Learned Counsel Mr. Arjun Padhiyar appeared for liquidator. Learned Counsel Mr. Harmish Shah appeared for Applicant. IA 225 of 2021 is filed for claiming refund of amount deposited by the successful auction purchaser with Electricity Board. We direct the Applicant to serve notice once again to Respondent no.2. Learned Counsel for liquidator seeks time to file reply. It is to be filed within two weeks by giving copy to other side. IA 88 of 2021 is filed for passing order of dissolution of the cd shall be heard later on. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 24.08.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)